

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10428/2019

(Arising out of impugned final judgment and order dated 20-07-2018 in CRLA No. 1811/1991 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

JAWAHAR & ANR.

Respondent(s)

Date : 20-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Pramod Swarup, Sr. Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

For Respondent(s)
Mr. Rajesh Mahale, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondents, list on 10.08.2022.

(MONIKA DEY)
COURT MASTER (NSH)

(ASHWANI THAKUR)
ASTT. REGISTRAR-cum-PS